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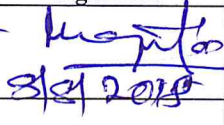
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.08.2018 AT 10.30  
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA) No. 418/230/HDB/2018
NAME OF THE COMPANY	Celon Laboratories Pvt Ltd (Demerged Co.) & Mviyes Pharma Ventures Pvt ltd
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
CS R. Ramakrishna Gupta	PCS	ramakrishna@nclt cs.com 9348013715	 31/8/2018

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned PCS Mr.R.Ramakrishna Gupta present for Petitioner.

Perused the chairman report and the order passed by this Tribunal in CA (CAA) 572/230/HDB/2018.

Petitioner filed proof of service of notice on Statutory authorities.

Petitioner filed representation of the RBI.

No other representation received from other statutory authorities.

Petition is admitted.

Date of hearing is fixed at 03.09.2018.

Petitioner is directed to publish the date of hearing in Business Standard (English) and Nava Telangana (Telugu) Newspaper daily's respectively at least ten days before the date of hearing.

Petitioner is directed to issue notice to statutory authorities that filed their representations informing the date of hearing at least ten days before the date of hearing.

List the matter on 03.09.2018 for final hearing.

  
MEMBER JUDICIAL